

Hindus are singularly alike. All that I can say is that this is the report of the people who see them. They may make mistakes.

The Minister of Law and Minority Affairs (Shri Biswas): The statements are taken from the passengers themselves by officers on both sides acting together.

WRITTEN ANSWERS TO QUESTIONS

सिन्दरी कृषिसार

*१८८२. सेठ गोविन्द दास: क्या उत्पादन मंत्री यह बतालने की कृपा करेंगे कि मार्च और अप्रैल, १९५२ में सिन्दरी कारखाने में कितना माल तैयार हुआ ?

The Minister of Production (Shri K. C. Reddy): The output of ammonia sulphate during March and April 1952 was 11.407 and 10.819 tons respectively.

निराश्रित विस्थापित व्यक्तियों के शिविर

*१८९०. श्री वाल्मीकी: क्या पुनर्वासि मंत्री यह बतालने की कृपा करेंगे:

(क) आजकल चलने वाले निराश्रित विस्थापित व्यक्तियों के शिविरों की संख्या ;

(ख) उन स्थानों के नाम जहाँ ये शिविर स्थित हैं ; और

(ग) १९५१-५२ वर्ष में सरकार को ऐसे शिविरों पर क्या राशि व्यय करनी पड़ी ?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 70.

(b) A statement is laid on the Table of the House. [See Appendix IX, annexure No. 18.]

(c) The information is being obtained and will be laid on the Table in due course.

LEAD PENCILS

*1897. **Shri Balmiki:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of lead pencils consumed in India every year; and

(b) the steps taken by Government to popularise pencil making as cottage industry?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) 1949-50—90829 gross.

1950-51—166210 gross.

1951-52—334359 gross approximately.

(b) No, Sir.

COARSE AND MEDIUM CLOTH (EXPORT)

*1898. **Shri Balmiki:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of licences granted for the exports of coarse and medium cloth; and

(b) the facilities given to exporters?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) I am unable to furnish an answer as the period for which the information is required is not indicated.

(b) Licences are now issued without any restrictions. Licensing formalities have also been reduced to the bare minimum and the exporters have to apply to the export control authorities twice only, once to obtain licences which are available within 48 hours from the time of receiving the application and then to have shipping bills passed which is done the same day.

CENSORED FILMS

*1899. **Shri N. B. Chowdhury:** Will the Minister of Information and Broadcasting be pleased to state how many films have been censored by the Central Board of Film Censors during the year 1951-52?

The Minister of Information and Broadcasting (Dr. Keskar): The number of films examined by the Central Board of Film Censors during the year 1951-52 is 3612.

GRANT OF LOANS TO TRIBAL PEOPLE

*1900. **Shri Gohain:** Will the Prime Minister be pleased to state:

(a) whether the Government of India have any scheme for granting loans to the tribal people for their industrial and business undertakings in the tribal part "B" areas of the North East Frontier Agency;

(b) if the answer to part (a) above be in the affirmative, what amounts have been granted during the years 1950-51 and 1951-52; and

(c) if the answer to part (a) above be in the negative, whether Government propose to introduce loan system

to the tribal people for their economic development?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

LABOUR LAWS IN RIVER VALLEY PROJECTS

***1901. Shri Vidyalkar:** Will the Minister of Labour be pleased to state:

(a) whether the workers at the following projects have been protected by the Provisions of the Factories Act, Payment of Wages Act, Industrial Disputes Act, Industrial Employment Act, Workmen's Compensation Act, and Minimum Wages Act:

- (i) Hirakud Project,
- (ii) Damodar Valley Project,
- (iii) Nangal Bhakhra Project;

(b) whether Government's attention has been drawn to the fact that in all, or at least some of the places the provisions of the above mentioned Acts do not apply, with the result that a large number of workers remain unprotected;

(c) whether Government have received representations requesting that the provisions of the above mentioned and other labour laws should be applied in these labour areas; and

(d) if so, what action Government propose to take in this matter?

The Minister of Labour (Shri V. V. Giri): Information is being collected from the State Governments concerned and will be laid on the Table of the House in due course.

ACCIDENTS AT RIVER VALLEY PROJECTS

***1902. Shri Vidyalkar:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of accidents at:

- (i) Hirakud,
- (ii) Damodar Valley Project, and
- (iii) Nangal Bhakhra Project that occurred in 1950-51, and 1951-52;

(b) how many cases resulted in (i) death, (ii) permanent disablement and (iii) temporary disablement;

(c) in how many cases compensation has been paid and the amount of compensation paid;

(d) whether it is a fact that in certain cases no compensation was paid for a year or more after the accident took place, and in some cases no compensation was paid at all;

(e) whether Government received complaints that in many cases no compensation has been paid at all; and

(f) if so, what steps Government propose to take in order to protect the workers' rights in the matter?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) to (f). The information is being collected and will be laid on the Table of the House as soon as possible.

GANGA BARRAGE PROJECT

***1903. Shri Barman:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Water and Power Commission has submitted the results of their investigations on 'the Ganga Barrage Project';

(b) what the main recommendations are; and

(c) the recommendations accepted by Government so far, if any?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) No, Sir.

(b) and (c). Do not arise.

REHABILITATION IN CACHAR

***1904. Shri S. C. Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) the operational set-up of Rehabilitation in the District of Cachar;

(b) if the audit Report of the work of Rehabilitation undertaken in the District of Cachar has been received;

(c) the state of affairs as revealed in that audit report that is, whether any overwriting of figures, any misappropriation, any mis-spending or bungling of funds have been brought to light;

(d) the nature of Rehabilitation with percentage of success in comparison with other areas in charge of the Government of India;

(e) the condition of destitute families with definite plan of aid;

(f) whether the condition and scheme of loan distribution have been to the satisfaction of recipients or whether there are any complaints regarding mal-practices and corruption; and